

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Oren Hydrocarbons Pvt Ltd

MAIN PETITION NUMBER : IBA/938/2019

(IA/MA) APPLICATION NUMBERS

IA(IBC)/877(CHE)2024

ORDER

Present: None for the Applicant.

Ld. Counsel Shri. T Ravichandran for the Respondent /

Liquidator.

Despite repeated calls and case awaited, none for the Applicant is present.

Ld. Counsel for the Respondent / Liquidator submits that he has received an e-mail from the Applicant that the Applicant wants to withdraw this application.

Perused.

This application is for cancelling the auction dated 13.12.2023 in favour of Respondent No. 2 and to direct Respondent No. 1 / Liquidator to appoint an independent IBBI registered valuer to conduct fresh valuation.

Since none for the Applicant is present despite repeated calls and it has been submitted on behalf of the Respondent that he has received mail from the

Applicant seeking withdrawal of the application, the application is **dismissed in default and for non prosecution.**

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)